

Will the Minister of FINANCE be pleased to state:

(a) whether Delhi branch of State Bank of Indore had given the facilities of advances of about one crore rupees to some firms engaged in export trade;

(b) whether these advances have been recovered and if not, the reasons for not recovering this heavy amount; and

(c) the action taken by the bank in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The State Bank of Indore has reported that at its Chandni Chowk, Delhi Branch certain Letters of Credit opened for imports within the overall sanctioned limits of an export house, which has stood guarantee, continue to be outstanding because of the failure of the parties to retire the bills/in time. The Bank has decided to file suit against the parties/ guarantors to recover its dues.

New Anti-Poverty Schemes

4768. SHRI SHANTARAM NAIK: Will the Minister of PLANNING be pleased to state:

(a) whether Government propose to start any new anti-poverty schemes in addition to the existing ones;

(b) if so, what are these schemes and their salient features;

(c) whether the new schemes are likely to consist of any scheme for women; and

(d) if so, what is the scheme for women and its distinguishing features from the existing ones?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) No, Sir.

(b) to (d). Do not arise.

Non-supply of vouchers for expenditure by NDDB

4769. SHRI SANTOSH KUMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Member Audit Board, Bombay has drawn attention to non-supply of vouchers for an expenditure of Rs. 666.46 lakhs by National Dairy Development Board out of Indian Dairy Corporation funds during 1985-86;

(b) whether National Dairy Development Board has failed to supply such vouchers since 1970 and if so, total funds involved so far;

(c) whether C & AG has been asked to carry out audit of the above expenditure at NDDB's Head Quarters;

(d) whether any action has been taken in this regard; and

(e) if so, details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Yes, Sir.

(b) The IDC Management has stated that it was not feasible to obtain copies of numerous vouchers for expenditure incurred by NDDB on its behalf and to keep them as part of IDC's record. Consequently, the vouchers for the expenditure incurred by NDDB on behalf of IDC were not made

available to Audit. The information regarding total funds involved so far since 1970 is not available.

(c) to (e). NDDB is a society registered under the Societies Registration Act 1860. Their status is that of a technical consultant/contractor to IDC. The accounts of the NDDB are not subject to audit by CAG.

Loans for Purchase of Reliance Shares

4770. SHRI H.M. PATEL: Will the Minister of FINANCE be pleased to state:

(a) the action taken by the Reserve Bank of India in handing over the business of London branches of Punjab National Bank, Union Bank of India and Central Bank of India to State Bank of India, Bank of India and Bank of Baroda on the basis of the findings on the loans granted by them for purchase of Reliance shares;

(b) whether in the routine inspections the Reserve Bank of India had detected these advances by these banks before the appointment of a committee for finding out and handing over the business to other banks;

(c) whether the inspecting authorities of the Reserve Bank of India had made any reference to these advances; and

(d) if so, the reasons why suitable action was not taken on the presentation of the report by inspecting authority?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Reserve Bank of India has reported that the London branches of Punjab National Bank, Central Bank of India and Union Bank of India had not granted any advances for purchase of shares of Reliance Industries Ltd.

(b) to (d). Do not arise.

[*Translation*]

Effect of Publicity against Intoxicants

4771. SHRI KUNWAR RAM: Will the Minister of WELFARE be pleased to state:

(a) the effect on the public of the publicity made against smoking intoxicants, addiction, etc;

(b) whether any scientific study has been conducted in this regard;

(c) if so, the findings thereof; and

(d) the steps being taken to make the publicity more effective in the light of these findings?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) to (c). Although no such study has been conducted it is felt that there is greater awareness about the ill effects of such things.

(d) An advisory committee which includes non-officials on prohibition and Drug Abuse has been set up. At the Official level an inter-ministerial committee has been set up to make the publicity more effective. Relevant information including that collected from voluntary organisation working in this laid field is made available to the media.

Recruitment of SC/ST IAS Officers

4772. SHRI K.D. SULTANPURI: Will the PRIME MINISTER be pleased to state:

(a) the details of shortfall of Scheduled Castes and Scheduled Tribes in Indian Administrative Service as on 1 July, 1987; and